



2026:AHC:41222-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3557 of 2026

Muhammetguly Annagulyyev

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kashinath Dubey
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent nos.2 & 3 to conclude the fair and impartial investigation in pursuance of first information report dated 09.10.2025 lodged by the informant/petitioner against the respondent nos.4 & 5 in Case Crime No. 0280 of 2025, under Sections 318(4), 316(2) of B.N.S., 2023, Police Station Maduadih, District Varanasi.

(ii) Issue any other writ, order or direction in the nature as this Hon'ble Court may deem fit and proper in the circumstances of the case.

(iii) Allow the writ petition with costs in favour of the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and he had registered the impugned F.I.R. on 09.10.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Varuna (Commissionerate, Varanasi),

District Varanasi, highlighting his grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2- Varuna (Commissionerate, Varanasi), District Varanasi shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 24, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)